

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Petitioner/Applicant

v.

M/s. Rathi Super Steels Ltd

.... Respondent

Order Under Section 7 of (IBC) in liq.

Order delivered on 20.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Jasmeet Singh, Mr. Pushpendra S. Bhadoriya
Adv

In IA-1523/2020 : Ms. Priya Kumar, Advocate and Mr. Tejas Chhabra,
Advocates for R-23 & 48

ORDER

IA-3036/2021: -

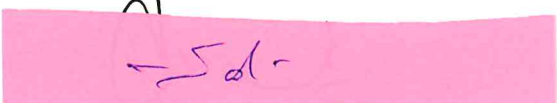
Progress Report is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3036/2021 stands disposed of.

Rest of the applications be listed on 09.08.2021



(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)